

NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up the case, the Hon'ble The Chief Justice, has been pleased to the approve following arrangement with effect from 3rd June, 2019:

A) The urgent matters pertaining to the Division Bench presided over by the Hon'ble the Chief Justice be placed before the Division Bench presided over by Hon'ble Dr.Justice Vineet Kothari.

B) The urgent matters pertaining to the Division Bench presided over by the Hon'ble Dr.Justice Vineet Kothari be placed before the Division Bench presided over by Hon'ble Mr.Justice S.Manikumar and Vice Versa.

C) The urgent matters pertaining to the Division Bench presided over by the Hon'ble Mr.Justice K.K.Sasidharan be placed before the Division Bench presided over by Hon'ble Mr.Justice R.Subbiah and Vice Versa.

D) The urgent matters pertaining to the Division Bench Presided over by Hon'ble Mr.Justice N.Kirubakaran be placed before the Division Bench presided over by Hon'ble Mr.Justice M.M.Sundresh and Vice Versa.

E) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr.Justice T.S.Sivagnanam be placed before the Division Bench presided over by Hon'ble Mr.Justice M.M.Sundresh.

F) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice T.Raja be placed before the Court presided over by Hon'ble Mr.Justice N.Seshasayee and Vice Versa.

G) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice P.N.Prakash be placed before the Court presided over by Hon'ble Mr.Justice A.D.Jagadish Chandira and Vice Versa.

H) The urgent matters pertaining to the Court presided over by Hon'ble Mrs.Justice Pushpa Sathyanarayana be placed before the Court presided over by Hon'ble Mr.Justice R.Subramanaian and Vice Versa.

I) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice K.Kalyanasundaram be placed before the Court presided over by Hon'ble Mr.Justice P.D.Audikesavalu and Vice Versa.

J) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice S.Vaidyanathan be placed before the Court presided over by Hon'ble Mr.Justice V.Parthiban and Vice Versa.

K) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice R.Mahadevan be placed before the Court presided over by Hon'ble Mrs.Justice S.Ramathilagam and Vice Versa.

L) The urgent matters pertaining to the Court presided over by Hon'ble Ms.Justice V.M.Velumani be placed before the Court presided over by Hon'ble Mr.Justice V.Parthiban.

M) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice M.Govindaraj be placed before the Court presided over by Hon'ble Mrs.Justice R.Hemalatha and Vice Versa.

N) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice M.Sundar be placed before the Court presided over by Hon'ble Mr.Justice M.S.Ramesh and Vice Versa.

O) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice T.Ravindran be placed before the Court presided over by Hon'ble Mr.Justice RMT.Teekaa Raman and Vice Versa.

P) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice P.Velmurugan be placed before the Court presided over by Hon'ble Mr.Justice N.Anand Venkatesh and Vice Versa.

Q) The urgent matters pertaining to the Court presided over by Hon'ble Dr.Justice G.Jayachandran be placed before the Court presided over by Hon'ble Mr.Justice M.Dhandapani and Vice Versa.

R) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice N.Sathish Kumar be placed before the Court presided over by Hon'ble Mr.Justice Krishnan Ramasamy and Vice Versa.

S) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice G.K.Ilanthiraiyan be placed before the Court presided over by Hon'ble Mr.Justice A.D.Jagadish Chandira.

This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Hon'ble Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Post before some other Bench" etc.

The aforesaid directions shall be in force until the present assignment continues.

In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//